

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 40/2024 in Petition No. 132/MP/2024

- Subject : Application under Regulation 26 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking urgent hearing of Petition No.132/MP/2024 and issuance of directions.
- Petitioner : Reliance Industries Limited (RIL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Date of Hearing : **8.5.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Buddy Ranganadhan, Advocate, RIL
Shri Hemant Singh, Advocate, RIL
Ms. Supriya Rastogi, Advocate, RIL
Shri Harshit Singh, Advocate, RIL
Ms. Lavanya Panwar, Advocate, RIL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL

Record of Proceedings

Member, Shri P. K. Singh, did not participate in the proceedings.

2. Learned counsel for the Petitioner, RIL, submitted that the present IA has been moved by the Petitioner seeking urgent listing of Petition No.132/MP/2024, which has been filed seeking connectivity of its 254.5 MW Solar Hybrid Power Plant to be set-up in Jamnagar, at the ISTS receiving substation of the Petitioner as the Petitioner is already a connectivity grantee of the 1200 MW to Jam Khambaliya S/s. Learned counsel submitted that the essential issue involved in the matter is the sharing of the terminal bay of ISTS Sub-station / Switchyard /line connecting to ISTS amongst injecting and drawee entities, and as per CTUIL, presently, the GNA Regulations do not have any enabling provisions in this regard. Learned counsel pointed out that in a meeting held with various stakeholders on 14.12.2023, it was agreed that the proposed sharing arrangement would lead to the optimal utilization of the transmission infrastructure. Learned counsel submitted that while GCIL has made certain comments, the Petitioner may be permitted to file its response/proposal to them.

3. Learned counsel for Respondent, CTUIL, submitted that while Respondent has already served its reply on the Petitioner, CTUIL may be permitted to upload the same on the e-filing portal.

4. In response to the specific query of the Commission regarding need of hearing the Western Region beneficiaries, learned counsel for Respondent, CTUIL submitted that since the issue involved in the matter is likely to have a larger impact and such instances may also come up in future, the Commission may consider hearing the Western Region beneficiaries and take into the account their views, if any.

5. Learned counsel for the Petitioner submitted that, as such, the Petitioner has no objection if the Commission decides to take into the account views of Western Region beneficiaries. Learned counsel, however, expressed adopting such a course of action may prolong the present proceedings. Learned counsel urged that in the interim, the Petitioner may be allowed to apply for the connectivity for its renewable energy project. In this regard, the Commission did not allow the interim prayer of the Petitioner to grant the in-principle connectivity and observed that the same would be decided in the main Petition. Accordingly, the Commission disposed of the IA No. 40/2024.

6. Considering the submissions made by the learned counsel for the Petitioner and the Respondent, CTUIL, the Commission deemed it appropriate to consider the views of Western Region beneficiaries on the aspect(s) involved in the matter and, accordingly, ordered as under:

(a) The Petitioner to implead Western Region beneficiaries as party to the Petition and file a revised memo of parties within two days.

(b) The Respondents including the impleaded Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, within a week thereafter.

(c) The Petitioner to file its affidavit to place on record the comments of GCIL along with its response thereon within a week.

7. The Petition will be listed for the hearing along with Petition No. 161/MP/2024 on **4.6.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

